

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 129
IB-190(PB)/2017

IN THE MATTER OF:

Union Bank of India	...	Petitioners/Applicant
Vs		
Era Infra Engineering Limited	...	Respondent

SECTION: Under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 26.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner:	Ms. Priyanka Rana, Adv.
For CA-683/2019:	Mr. Manish Paliwal, Mr. Vikas Kumar, Advs.
For the Respondent:	Mr. Hitesh Kumar, Adv.

ORDER

CA – 682(PB)/2019

The prayer made in the application filed under section 14 of the IBC is to issue directions to the IRP to entertain the claim of the petitioner. On behalf of the IRP Mr. Hitesh Kumar, advocate has put in appearance and has placed before us a copy of the letter dated 09.04.2019 in which it is stated that Mr. Mahesh Bhai Daya Bhai Ahi may file his claim with the supporting documents and the same would be considered in accordance with law.

In view of the above the relief claim in the application on merit stand granted and the application is rendered infructuous. However, we make it clear that the IRP shall not reject the claim of the applicant on the ground of delay.

The application stand disposed of.

CA - 683(PB)/2019

Learned counsel for the IRP states that the reply has been filed within 5 days with a copy in advance to the counsel opposite.

List for argument on 08.05.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)